

RATIFIED

Minutes of M.No.48/09 held on 24.02.2009 of Norms Committee (NC-I) (DES.I Section)

The meeting No.48/09 of the Norms Committee (NC-I) for the licensing year 2008-2009 was held on 24.02.2009 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak, D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. B. D. Gosh, Jt. IA	399	23063355	M/o Steel, U.B.
4.	Sh. K.K. Funda, Asstt. Director	736A		DC(MSME) N.B.
5.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:2/48/80-ALC2/2008	Party Name:SHIV INDUSTRIES	Meet No/Date:48/80-ALC2/2008 24.02.2009	Status:Case deferred
	HQ File :01/80/050/01763/AM09/	RLA File :30/24/040/00057/AM08/	Lic.No/Date:3010055453 11.03.2008	Defer Date: 14.04.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DC(MSME) for examination and submission of comments. The case may be re-listed on 14.04.2009.			

2	Case No.:1/48/80-ALC2/2008	Party Name:BMT CORPORATION	Meet No/Date:48/80-ALC2/2008 24.02.2009	Status:Case deferred
	HQ File :01/80/050/01762/AM09/	RLA File :30/24/040/00018/AM09/	Lic.No/Date:3010057006 07.07.2008	Defer Date: 14.04.2009
	Decision : The Committee, noted that firm's application has been received from RA. The Committee accordingly decided to forward the firm's application to DHI / DIPP for examination and submission of comments. The case may be re-listed on 14.04.2009.			

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3	Case No.:3/48/80-ALC2/2008	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:48/80-ALC2/2008 24.02.2009	Status:Case deferred
	HQ File :01/80/050/01764/AM09/	RLA File :05/24/040/00706/AM09/	Lic.No/Date:0510235844 05.02.2009	Defer Date: 14.04.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 14.04.2009.			

4	Case No.:4/48/80-ALC2/2008	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:48/80-ALC2/2008 24.02.2009	Status:Case deferred
	HQ File :01/80/050/01765/AM09/	RLA File :05/24/040/00707/AM09/	Lic.No/Date:0510235848 05.02.2009	Defer Date: 14.04.2009
	Decision : The Committee, noted that firm's application has been received from RA. The Committee accordingly decided to forward the firm's application to DHI / DC(MSME) for examination and submission of comments. The case may be re-listed on 14.04.2009.			

5	Case No.:7/48/80-ALC2/2008	Party Name:PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:48/80-ALC2/2008 24.02.2009	Status:Case deferred
	HQ File :01/80/050/01768/AM09/	RLA File :17/24/040/00101/AM09/	Lic.No/Date:1710002402 05.02.2009	Defer Date: 14.04.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DIPP for examination and submission of comments. The case may be re-listed on 14.04.2009.			

6	Case No.:10/48/80-ALC2/2008	Party Name:KINETIC ENGINEERING LIMITED	Meet No/Date:48/80-ALC2/2008 24.02.2009	Status:Case deferred
	HQ File :01/80/050/01771/AM09/	RLA File :31/24/040/00304/AM09/	Lic.No/Date:3110037278 06.02.2009	Defer Date: 14.04.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 14.04.2009.			

7	Case No.:11/48/80-ALC2/2008	Party Name:RANGSONS ELECTRONICS PVT LTD	Meet No/Date:48/80-ALC2/2008 24.02.2009	Status:Case deferred
	HQ File :01/80/050/01772/AM09/	RLA File :07/24/040/00553/AM09/	Lic.No/Date:0710062859	Defer Date:

		06.02.2009	14.04.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DIT for examination and submission of comments. The case may be re-listed on 14.04.2009.		

8	Case No.:12/48/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:48/80-ALC2/2008 24.02.2009	Status:Case deferred
	HQ File :01/80/050/01773/AM09/	RLA File :03/94/040/00953/AM09/	Lic.No/Date:0310506016 06.02.2009	Defer Date: 14.04.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 14.04.2009.			

9	Case No.:13/48/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:48/80-ALC2/2008 24.02.2009	Status:Case deferred
	HQ File :01/80/050/01774/AM09/	RLA File :03/95/040/00716/AM09/	Lic.No/Date:0310506022 06.02.2009	Defer Date: 14.04.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to Textile Commissioner for examination and submission of comments. The case may be re-listed on 14.04.2009.			

10	Case No.:16/48/80-ALC2/2008	Party Name:L & T - CASE EQUIPMENT PVT. LIMITED	Meet No/Date:48/80-ALC2/2008 24.02.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01777/AM09/	RLA File :11/21/040/00098/AM09/	Lic.No/Date:1110019561 06.02.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

11	Case No.:29/48/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:48/80-ALC2/2008 24.02.2009	Status:Case deferred
	HQ File :01/80/050/01790/AM09/	RLA File :61/24/040/00069/AM09/	Lic.No/Date:6110000286	Defer Date:

		06.02.2009	14.04.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 14.04.2009.		

12	Case No.:6/48/80-ALC2/2008	Party Name:TIMKEN INDIA LTD.	Meet No/Date:48/80-ALC2/2008 24.02.2009	Status:Case deferred
	HQ File :01/80/050/01767/AM09/	RLA File :02/24/040/00259/AM09/	Lic.No/Date:0210122985 06.02.2009	Defer Date: 14.04.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DIPP for examination and submission of comments. The case may be re-listed on 14.04.2009.			

13	Case No.:8/48/80-ALC2/2008	Party Name:RATHI TRANSPower PVT.LTD.	Meet No/Date:48/80-ALC2/2008 24.02.2009	Status:Case deferred
	HQ File :01/80/050/01769/AM09/	RLA File :31/21/040/00369/AM09/	Lic.No/Date:3110037268 06.02.2009	Defer Date: 14.04.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 14.04.2009.			

14	Case No.:9/48/80-ALC2/2008	Party Name:TAL MANUFACTURING SOLUTIONS LTD	Meet No/Date:48/80-ALC2/2008 24.02.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01770/AM09/	RLA File :31/21/040/00366/AM09/	Lic.No/Date:3110037270 06.02.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

15	Case No.:5/48/80-ALC2/2008	Party Name:RANGSONS ELECTRONICS PVT LTD	Meet No/Date:48/80-ALC2/2008 24.02.2009	Status:Case deferred
	HQ File :01/80/050/01766/AM09/	RLA File :07/24/040/00559/AM09/	Lic.No/Date:0710062891	Defer Date:

		09.02.2009	14.04.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DIT for examination and submission of comments. The case may be re-listed on 14.04.2009.		

16	Case No.:14/48/80-ALC2/2008	Party Name:ACE MANUFACTURING SYSTEMS LTD.,	Meet No/Date:48/80-ALC2/2008 24.02.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01775/AM09/	RLA File :07/24/040/00355/AM09/	Lic.No/Date:0710062939 10.02.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

17	Case No.:15/48/80-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:48/80-ALC2/2008 24.02.2009	Status:Case deferred
	HQ File :01/80/050/01776/AM09/	RLA File :07/24/040/00610/AM09/	Lic.No/Date:0710062941 10.02.2009	Defer Date: 14.04.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI & DIT for examination and submission of comments. The case may be re-listed on 14.04.2009.			

18	Case No.:17/48/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:48/80-ALC2/2008 24.02.2009	Status:Case deferred
	HQ File :01/80/050/01778/AM09/	RLA File :11/24/040/00073/AM09/	Lic.No/Date:1110019583 10.02.2009	Defer Date: 14.04.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 14.04.2009.			

19	Case No.:18/48/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS	Meet No/Date:48/80-ALC2/2008	Status:Case deferred
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	LIMITED	24.02.2009	
HQ File :01/80/050/01779/AM09/	RLA File :11/24/040/00076/AM09/	Lic.No/Date:1110019584 10.02.2009	Defer Date: 14.04.2009
Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 14.04.2009.			

20	Case No.:19/48/80-ALC2/2008	Party Name:KIRLOSKAR PNEUMATIC CO LTD	Meet No/Date:48/80-ALC2/2008 24.02.2009	Status:Case deferred
	HQ File :01/80/050/01780/AM09/	RLA File :31/24/040/00303/AM09/	Lic.No/Date:3110037315 10.02.2009	Defer Date: 14.04.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DIPP for examination and submission of comments. The case may be re-listed on 14.04.2009.			

21	Case No.:20/48/80-ALC2/2008	Party Name:EMERSON PROCESS MANAGEMENT (INDIA) PVT.LTD.	Meet No/Date:48/80-ALC2/2008 24.02.2009	Status:Case deferred
	HQ File :01/80/050/01781/AM09/	RLA File :03/94/040/01018/AM09/	Lic.No/Date:0310506584 11.02.2009	Defer Date: 14.04.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DIT for examination and submission of comments. The case may be re-listed on 14.04.2009.			

22	Case No.:21/48/80-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:48/80-ALC2/2008 24.02.2009	Status:Case deferred
	HQ File :01/80/050/01782/AM09/	RLA File :32/21/040/00166/AM09/	Lic.No/Date:3210039716 11.02.2009	Defer Date: 14.04.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 14.04.2009.			

23	Case No.:22/48/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:48/80-ALC2/2008 24.02.2009	Status:Case deferred
	HQ File :01/80/050/01783/AM09/	RLA File :09/24/040/00401/AM09/	Lic.No/Date:0910037049 12.02.2009	Defer Date: 14.04.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional			

Authority. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 14.04.2009.

24	Case No.:23/48/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:48/80-ALC2/2008 24.02.2009	Status:Case deferred
	HQ File :01/80/050/01784/AM09/	RLA File :09/24/040/00408/AM09/	Lic.No/Date:0910037050 12.02.2009	Defer Date: 14.04.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 14.04.2009.			

25	Case No.:24/48/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:48/80-ALC2/2008 24.02.2009	Status:Case deferred
	HQ File :01/80/050/01785/AM09/	RLA File :03/95/040/00936/AM09/	Lic.No/Date:0310506902 12.02.2009	Defer Date: 14.04.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 14.04.2009.			

26	Case No.:25/48/80-ALC2/2008	Party Name:TCF NADI INDUSTRIAL FANS PRIVATE LTD.,	Meet No/Date:48/80-ALC2/2008 24.02.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01786/AM09/	RLA File :04/24/040/00255/AM09/	Lic.No/Date:0410102357 13.02.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

27	Case No.:26/48/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:48/80-ALC2/2008 24.02.2009	Status:Case deferred
	HQ File :01/80/050/01787/AM09/	RLA File :03/95/040/00876/AM09/	Lic.No/Date:0310507257 16.02.2009	Defer Date: 14.04.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to Textile Commissioner for examination and submission of comments. The case may be re-listed on 14.04.2009.			

28	Case No.:27/48/80-ALC2/2008	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:48/80-ALC2/2008 24.02.2009	Status:Case deferred
	HQ File :01/80/050/01788/AM09/	RLA File :03/95/040/00371/AM09/	Lic.No/Date:0310507433 16.02.2009	Defer Date: 14.04.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 14.04.2009.			

29	Case No.:28/48/80-ALC2/2008	Party Name:ICEM ENGINEERING COMPANY LIMITED,	Meet No/Date:48/80-ALC2/2008 24.02.2009	Status:Case deferred
	HQ File :01/80/050/01789/AM09/	RLA File :03/94/040/01013/AM09/	Lic.No/Date:0310507440 16.02.2009	Defer Date: 14.04.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DIPP for examination and submission of comments. The case may be re-listed on 14.04.2009.			

30	Case No.:30/48/80-ALC2/2008	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:48/80-ALC2/2008 24.02.2009	Status:Case deferred
	HQ File :01/80/050/01791/AM09/	RLA File :03/95/040/00282/AM09/	Lic.No/Date:0310507456 16.02.2009	Defer Date: 14.04.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 14.04.2009.			

31	Case No.:31/48/80-ALC2/2008	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:48/80-ALC2/2008 24.02.2009	Status:Case deferred
	HQ File :01/80/050/01792/AM09/	RLA File :03/95/040/00370/AM09/	Lic.No/Date:0310507465 16.02.2009	Defer Date: 14.04.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 14.04.2009.			

32	Case No.:32/48/80-ALC2/2008	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:48/80-ALC2/2008 24.02.2009	Status:Case deferred
	HQ File :01/80/050/01793/AM09/	RLA File :03/95/040/01195/AM08/	Lic.No/Date:0310507467	Defer Date:

		16.02.2009	14.04.2009
Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 14.04.2009.			

33	Case No.:37/48/80-ALC2/2008	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:48/80-ALC2/2008 24.02.2009	Status:Case deferred
	HQ File :01/80/050/01798/AM09/	RLA File :05/24/040/00722/AM09/	Lic.No/Date:0510236514 16.02.2009	Defer Date: 14.04.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 14.04.2009.			

34	Case No.:33/48/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:48/80-ALC2/2008 24.02.2009	Status:Case deferred
	HQ File :01/80/050/01794/AM09/	RLA File :09/24/040/00419/AM09/	Lic.No/Date:0910037105 17.02.2009	Defer Date: 14.04.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 14.04.2009.			

35	Case No.:34/48/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:48/80-ALC2/2008 24.02.2009	Status:Case deferred
	HQ File :01/80/050/01795/AM09/	RLA File :09/24/040/00418/AM09/	Lic.No/Date:0910037106 17.02.2009	Defer Date: 14.04.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 14.04.2009.			

36	Case No.:35/48/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:48/80-ALC2/2008 24.02.2009	Status:Case deferred
	HQ File :01/80/050/01796/AM09/	RLA File :09/24/040/00414/AM09/	Lic.No/Date:0910037107 17.02.2009	Defer Date: 14.04.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional			

Authority. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 14.04.2009.

37	Case No.:36/48/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:48/80-ALC2/2008 24.02.2009	Status:Case deferred
	HQ File :01/80/050/01797/AM09/	RLA File :09/24/040/00420/AM09/	Lic.No/Date:0910037108 17.02.2009	Defer Date: 14.04.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 14.04.2009.			

Case No. A/R-85	M/s. Voltas Ltd.,	HQ F.No.01/81/50/340/AM08/DES.II/DES.I	Lic.No. & Date
Meeting No.48/09	Mumbai	RA F.No.3/95/040/603/AM08	0310444434
Date: 24.2.2009		Ratification of Norms	Dt. 27.09.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 48/09 held on 24.02.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 14.04.2009: -

1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format.

Case No. A/R-86	M/s. Adler Mediequip P.	HQ F.No 01/80/162/91/AM08/DES.I	Lic.No. & Date
Meeting No 48/09	Ltd; Mumbai	RA F.No 03/94/040/1442/AM07	0310424979
Date: 24.2.2009		Amendment in norms	Dt. 29.3.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 48/09 held on 24.02.2009 as per the agenda. The Committee, after deliberating upon the case, decided to correct the word "Amneled" as "Annealed" mentioned in the decision of NC meeting No. 14/80 held on 01.07.2008 in respect of the subject advance authorization as requested by the firm vide their letter dt. 29.12.2008.

The Regional Authority may take necessary action accordingly.

Case No. A/R-87	M/s. Adler Mediequip P.	F.No.01/80/50/1525/AM04/DES.I	Lic.No. & Date
Meeting No. 48/09	Ltd; Mumbai	RA F.No. 03/24/040/2272/AM04.	0310250867
Date: 24.2.2009		Amendment in norms	DT.03.02.2004

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 48/09 held on 24.02.2009 as per the agenda. The Committee, after deliberating upon the case, decided to correct the word "Amneled" as "Annealed" mentioned in the decision

of NC meeting No. 14/80 held on 01.07.2008 in respect of the subject advance authorization as requested by the firm vide their letter dt. 29.12.2008.

The Regional Authority may take necessary action accordingly.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPPP)
Member

(B.D. Gosh, Jt.IA, MOS)
Member

(K.K. Funda, Asstt. Director)
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A.Komu)
Chairman